

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 121 OF 2020  
IN  
WRIT PETITION NO.261 OF 2020  
(LD-VC-CW NO. 31 OF 2020)

State of Goa

..... Applicant

*V e r s u s*

K. P. Ibrahim & Ors.

..... Respondents

Mr. D. Pangam, Advocate General with Mr. G. Shetye, Additional Government Advocate for the Applicant.

Mr. S. S. Kakodkar, Advocate for the Respondent no.1-Original Petitioner.

Mr. A. D. Bhohe, Advocate for the original Respondent no.7.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 21<sup>st</sup> September, 2020

ORAL ORDER

1. Heard Mr. D. Pangam, learned Advocate General for the applicant-State, Mr. S. S. Kakodkar, learned Counsel for the original petitioner and Mr. A. D. Bhohe, learned Counsel for the original respondent no.7.

2. By this application from the State, basically seeks modification of the direction contained in paragraph 69 of our Judgment and Order dated 17.08.2020.

3. The learned Advocate General pointed out that on account of the pandemic situation and resulting financial crunch, the State is adopting several austerity measures. One of the measures is the direction given to all Departments that no expenditure sanctions will be granted/issued for issue of work orders until the end of December 2020 unless a special case of grave urgency is made out by the concerned Department. Learned Advocate General pointed out that this is the policy which is consistently being followed in respect of most of the works and, therefore, the direction for issuance of work order to the original petitioner within a period of four weeks be modified.

4. The learned Advocate General states that the work order will be issued to the petitioner in January, 2021.

5. According to us, the request made by the applicant is quite reasonable in the circumstances and, therefore by accepting the statement of the learned Advocate General, we extend the period referred to in paragraph 69 of our judgment and order up to 2<sup>nd</sup> of January, 2021.

6. This application for modification is disposed off in the aforesaid terms.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*